

29-11-2001

C.P. NO: 98/2001

Applicant by Shri S.P. Saxena,
Respondents/contemners by Smt. H.P.
Saxena.

The applicant by O.A. No.
491/2001 made a prayer for
transfer while an enquiry is
pending against her. considering
the facts of the case on merit,
this Tribunal did not grant the
relief of transfer to applicant but
directed the respondents to consider
her case sympathetically. The
applicant represented to respondents
by making a request for transfer
but the respondents have turned
down the request for transfer to
pure for the reason that there
is no clear vacancy of U.D.C.
available at pure. Id. Counsel
for the applicant argued that
as the applicant is
suffering from cancer, her case
has not been ^{considered} sympathetically.
Be that as it is. There is
no wilful disobedience of the
order of this Tribunal. The
only direction ^{issued} was to consider
the case of the applicant sympathetically, which has been done.
The order of this Tribunal stands
complied with and therefore the
application is liable to be rejected.

The C.P. is dismissed as
it is not a case of wilful
disobedience of the order of this
Tribunal. However, it is made
clear that it is kept open to the
applicant to challenge the order of
the respondents according to law
and rules if so advised.

dt. 29/11/01
Order/Judgment despatched
Respondent (s)

on 20/12/01

MS

Shanti
(Smt. Shanti Shastri)
MCA)

B. Dixit
(B. Dixit)
V.C.